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Central Administrative Tribunal Lucknow Bench Lucknow.

Original Application No: 29/2006
This, the 11 day of January 2008

Hon'ble Mr. Shanker Raju, Member (J)

Smt. Jashodaa, Wife of Late Shri Ram Iqbal, resident of Village Jannra, P.O. Tajiddinpur, district Sultanpur, U.P.

Applicant

By Advocate: Sri Praveen Kumar and Sri Hari Ram

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj Lucknow.
3. Senior Financial Manager, Northern Railway, D.R.M. Office, Hazratganj, Lucknow.
4. The Branch Manager, Bank of Broda, Dostpur, District Sultanpur.
5. Smt. Meera Devi, wife of Ramjit Ram, resident of Village Karam Hasnainpur, P.O. Dostpur, District Ambedkar Nagar, U.P.

Respondents.

By Advocate Sri S.M. S. Saxena, Sri R.K. Maurya, and Sri Vinay Shanker

Order (Oral)

By Hon'ble Mr. Shanker Raju, Member (J)

Any dispute regarding family pension which in turn as a condition precedent sets in determination in status under the civil law cannot be gone into by this Tribunal. The question of family pension at this stage as per the claim of applicant could not be gone into unless an authentic and legal proof in the form of succession certificate is produced by applicant and handed over to the Railway Administration. However, such a proceeding would also incorporate as necessary parties not only respondent No. 5 but also Railways to have their say before a succession certificate is issued in such compliance. Thereafter, respondents shall consider the claim accordingly. No costs.

S. Raju
(Shanker Raju)
Member (J)

HLS/